

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

32.

C.P.(IB)/287(MB)2023

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 18.05.2023

NAME OF THE PARTIES:

Shri. Pramod Kulkarni

Vs

Whirlpool of India Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Khushi Agarwal, Ld. Counsel for the Operational Creditor present.
2. Registry is directed to issue Court Notice to the Corporate Debtor to file reply within three weeks, with a copy served upon the Counsel for the Operational Creditor.
3. List this matter on 13.07.2023 for further consideration.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)